HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 7TH MARCH, 2012 AT 10.00 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. BUDGET FOR THE YEAR 2012-2013.

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2012-2013 and reply by the Finance Minister thereon.

III. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET - 2012-2013.

Demand No. 1

A MINISTER to move that a sum not exceeding ₹ 47,85,67,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 1 – Vidhan Sabha.

Budget Estimates 2012-13
Pages 1-4

Demand No. 2

A MINISTER to move that a sum not exceeding ₹ 75,35,60,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 2 – Governor & Council of Ministers.

Budget Estimates 2012-13
Pages 5-13

Demand No. 3

A MINISTER to move that a sum not exceeding ₹ 128,44,18,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 3 – General Administration.

Budget Estimates 2012-13
Pages 69-80, 133-151, 323-324, 558-562

Demand No. 4

A MINISTER to move that a sum not exceeding ₹ 822,72,22,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 4 – Revenue.

Budget Estimates 2012-13
Demand No. 5

A MINISTER

to move that a sum not exceeding
\textbf{₹ 121,69,34,000 for revenue expenditure} be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 5 – Excise & Taxation.

Demand No. 6

A MINISTER

to move that a sum not exceeding
\textbf{₹ 3516,59,45,000 for revenue expenditure} be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 6 – Finance.

Demand No. 7

A MINISTER

to move that a sum not exceeding
\textbf{₹ 387,49,48,000 for revenue expenditure} be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 7 – Planning and Statistics.

Demand No. 8

A MINISTER

to move that a sum not exceeding
\textbf{₹ 1148,47,72,000 for revenue expenditure} and \textbf{₹ 1540,13,80,000 for capital expenditure} be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 8 – Buildings & Roads.

Demand No. 9

A MINISTER

to move that a sum not exceeding
\textbf{₹ 8177,35,03,000 for revenue expenditure} be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 9 – Education.

Demand No. 10

A MINISTER

to move that a sum not exceeding
\textbf{₹ 307,55,06,000 for revenue expenditure} be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 10 – Technical Education.
Demand No. 11

A MINISTER to move that a sum not exceeding ₹ 123,87,09,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 11 - **Sports & Youth Welfare.**

Demand No. 12

A MINISTER to move that a sum not exceeding ₹ 10,64,79,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 12 – **Art & Culture.**

Demand No. 13

A MINISTER to move that a sum not exceeding ₹ 1648,80,08,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 13 – **Health.**

Demand No. 14

A MINISTER to move that a sum not exceeding ₹ 90,01,03,000 for revenue expenditure and ₹ 420,00,05,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 14 – **Urban Development.**

Demand No. 15

A MINISTER to move that a sum not exceeding ₹ 1251,26,97,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 15 – **Local Government.**

Demand No. 16

A MINISTER to move that a sum not exceeding ₹ 33,07,49,000 for revenue expenditure and ₹ 20,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 16 – **Labour.**
Demand No. 17
A MINISTER

to move that a sum not exceeding ₹ 74,79,89,000 for revenue expenditure and ₹ 1,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 17 – Employment.

Demand No. 18
A MINISTER

to move that a sum not exceeding ₹ 146,81,04,000 for revenue expenditure and ₹ 43,89,33,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 18 – Industrial Training.

Demand No. 19
A MINISTER

to move that a sum not exceeding ₹ 206,90,25,000 for revenue expenditure and ₹ 2,63,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 19 – Welfare of SCs & BCs.

Demand No. 20
A MINISTER

to move that a sum not exceeding ₹ 1727,05,02,000 for revenue expenditure and ₹ 2,83,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 20 – Social Security & Welfare.

Demand No. 21
A MINISTER

to move that a sum not exceeding ₹ 631,95,78,000 for revenue expenditure and ₹ 50,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 21 – Women & Child Development.
Demand No. 22

A MINISTER to move that a sum not exceeding ₹ 64,11,37,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 22 – Welfare of Ex-servicemen.

Demand No. 23

A MINISTER to move that a sum not exceeding ₹ 206,98,00,000 for revenue expenditure and ₹ 5410,70,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 23 – Food & Supplies.

Demand No. 24

A MINISTER to move that a sum not exceeding ₹ 1406,77,06,000 for revenue expenditure and ₹ 474,50,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 24 – Irrigation.

Demand No. 25

A MINISTER to move that a sum not exceeding ₹ 83,19,86,000 for revenue expenditure and ₹ 2,02,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 25 – Industries.

Demand No. 26

A MINISTER to move that a sum not exceeding ₹ 16,16,30,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 26 – Mines & Geology.
Demand No. 27

A MINISTER

to move that a sum not exceeding ₹ 894,53,47,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 27 – Agriculture.

Budget Estimates 2012-13
Pages 325-347, 405-408, 419-421, 474-476

Demand No. 28

A MINISTER

to move that a sum not exceeding ₹ 465,36,14,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 28 – Animal Husbandry & Dairy Development.

Budget Estimates 2012-13
Pages 348-378

Demand No. 29

A MINISTER

to move that a sum not exceeding ₹ 29,54,49,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 29 – Fisheries.

Budget Estimates 2012-13
Pages 379-386, 405-408

Demand No. 30

A MINISTER

to move that a sum not exceeding ₹ 266,10,19,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 30 – Forests & Wildlife.

Budget Estimates 2012-13
Pages 342-347, 387-399

Demand No. 31

A MINISTER

to move that a sum not exceeding ₹ 5,40,53,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 31 – Ecology & Environment.

Budget Estimates 2012-13
Pages 554-557

Demand No. 32

A MINISTER

to move that a sum not exceeding ₹ 1461,08,66,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 32 – Rural & Community Development.

Budget Estimates 2012-13
Pages 422-426, 430-438, 581-583
Demand No. 33

A MINISTER to move that a sum not exceeding ₹ 186,88,00,000 for revenue expenditure and ₹ 19,05,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 33 – Co-operation.

Budget Estimates 2012-13
Pages 409-418, 596-597, 602, 610, 612

Demand No. 34

A MINISTER to move that a sum not exceeding ₹ 1422,98,05,000 for revenue expenditure and ₹ 164,69,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 34 – Transport.

Budget Estimates 2012-13
Pages 47-49, 497-499, 505-550, 614-615, 618

Demand No. 35

A MINISTER to move that a sum not exceeding ₹ 2,79,23,00,00 for revenue expenditure and ₹ 22,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 35 – Tourism.

Budget Estimates 2012-13
Pages 563-565, 619

Demand No. 36

A MINISTER to move that a sum not exceeding ₹ 1896,48,03,000 for revenue expenditure and ₹ 95,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 36 – Home.

Budget Estimates 2012-13
Pages 93-106, 133-151, 584

Demand No. 37

A MINISTER to move that a sum not exceeding ₹ 21,70,35,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 37 – Elections.
Demand No. 38

A MINISTER to move that a sum not exceeding ₹ 1074,54,00,000 for revenue expenditure and ₹ 11,56,10,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 38 – Public Health & Water Supply.

Demand No. 39

A MINISTER to move that a sum not exceeding ₹ 67,53,00,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 39 – Information & Publicity.

Demand No. 40

A MINISTER to move that a sum not exceeding ₹ 3913,96,98,000 for revenue expenditure and ₹ 910,63,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 40 – Energy & Power.

Demand No. 41

A MINISTER to move that a sum not exceeding ₹ 25,80,00,000 for revenue expenditure and ₹ 1,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 41 - Electronics & IT.

Demand No. 42

A MINISTER to move that a sum not exceeding ₹ 307,74,19,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 42 – Administration of Justice.

Demand No. 43

A MINISTER to move that a sum not exceeding ₹ 95,43,36,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 43 – Prisons.
 Demand A MINISTER to move that a sum not exceeding ₹ 43,64,30,000 for revenue expenditure and ₹ 11,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 44 – Printing & Stationery.

Demand A MINISTER to move that a sum not exceeding ₹ 874,09,50,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2012-13 in respect of charges under Demand No. 45 – Loans & Advances by State Government.


SUMIT KUMAR, SECRETARY.